

Violation of Norms by N.C.C.F.

1461. SHRI JANG BAHADUR SINGH PATEL:
DR. BIZAY SONKAR SHASTRI:

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government are aware that NCCF is making purchases of goods for supply to the Government Departments from the local suppliers violating the prescribed norms;

(b) if so, the details of the goods being procured by NCCF from local suppliers, supplier-wise and item-wise and rate-wise and brand-wise; and

(c) the action taken or proposed to be taken by the Government to ensure that NCCF makes purchases from the manufacturers or from authorised distributors/dealers at the manufacturers rates?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) The NCCF has informed that as far as possible they make purchase of goods from manufacturers/distributors/dealers and in some cases where there are no arrangement for supply of particular items from the manufacturers/distributors/dealers, the same are purchased from the local suppliers.

(b) Since the NCCF supplies a large number of items and the information sought for is very voluminous, the NCCF has informed that it is not practically possible to compile the same.

(c) The NCCF is an autonomous Cooperative institution having its own Board of Management to decide its purchase policies. The Govt. do not interfere in the day to day matters of NCCF. The NCCF has informed that they have since reviewed its existing procedure for registration of suppliers and has decided to make purchases of most of the branded items from the manufacturers/distributors and their authorised dealers only. Since it is not practically possible to buy petty items branded as well as unbranded from the manufacturers/distributors, the same are generally procured from general order suppliers.

Vigilance Enquiry

1462. PROF. AJIT KUMAR MEHTA:
SHRI SURENDRA PRASAD YADAV
(JHANAHPUR):

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 3882 dated July 14, 1998 and state:

(a) the vigilance enquiry set up into the affairs has submitted its report;

(b) if so, the details thereof;

(c) if not, the reason for delay; and

(d) the time by which it is likely to be completed?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Fake Medicines

1463. DR. ASHOK PATEL:
SHRI JANARDAN PRASAD MISRA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that a large quantity of fake medicines are being sold in the country;

(b) if so, whether some fake factories are manufacturing drugs on a large scale;

(c) if so, the number of such industries detected by the Government during the last six months;

(d) the details of main drugs/medicines manufactured by these factories, location-wise; and

(e) the action taken by the Government against those factories and to prevent the sale of fake medicines?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (e) Manufacture and sale of spurious drugs is a clandestine activity indulged in by unscrupulous persons making such medicines in unlicensed premises, often at more than one site. Such activities are unearthed and detected from time to time by the State Licensing Authorities with the help of Police.

As per the information available from State Licencing Authorities, a total number of 132 cases of spurious medicines have been detected out of 25,547 samples of drugs tested in Government laboratories during the year 1997-98 in 30 States/UTs. This works out to 0.5% of the total samples tested. A Statement showing State-wise number of cases spurious drugs detected by the State